

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4029 of 2020**

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Sunil Yadav ... .. **Petitioner**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Prashant Kumar Rai, Advocate  
For the State : Mr. Ravi Prakash, Spl. P.P.  
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02/29.07.2020 So far as defect no. 9(viii) and 9(ix) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the others defects are concerned, the same are ignored.

Heard Mr. Prashant Kumar Rai, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Dhanwar P.S. Case No. 142 of 2019.

It has been alleged that the petitioner had committed rape upon the informant in a dilapidated house.

Learned counsel for the petitioner has stated that the victim is a major and in fact the petitioner has been implicated on account of enmity with respect to taking of water from the well. He has further submitted that the petitioner is in custody since 25.05.2019.

Learned Spl. P.P. has opposed the prayer for bail of the petitioner.

It appears that in the 164 CrPC statement of the victim she has supported the factum of rape. It further appears that five witnesses have been examined in course of trial.

Regard being had to the nature of allegation levelled against the petitioner and the fact that the trial is in progress, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected.

**(Rongon Mukhopadhyay, J.)**